

ITEM NO.7

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 462/2019

ADITYA PRASANNA BHATTACHARYA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 31-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Zoheb Hossain, AOR
Mr. Vivek Gurmani, Adv.
Mr. Kavish Garach, Adv.

For Respondent(s) Mr. Anirudh Sanganeria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 09.12.2022.

Dasti, in addition, is permitted.

Liberty to serve the learned standing
counsel for the Union of India is granted.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
COURT MASTER

